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By Registered post with A/D

24 JUN 2019
THE HIGH COURT OF KERALA

Kochi : 682 031

Dated : 22.07.2019

PROCEEDINGS

High Court establishment – appointment to the category of Chauffeur Grade II – orders issued.

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- Read :1. Ranked list No. A2-32775/2015/REC1 dated 21.06.2019
2. Rules 14 to 17 of Part-II, Kerala State and Subordinate Service Rules, 1958
3. G.O.(P) No. 20/2013/Fin dated 07.01.2013
4. G.O.(P) No. 209/2013/Fin. dated 07.05.2013
5. G.O.(P) No. 171/2016/Fin. Dated 15.11.2016

ORDER NO. A2- 52683/2019

The following person is offered appointment as Chauffeur Grade II in the High Court of Kerala, in the scale of pay of ₹ 19000-43600/- with special allowance @ ₹ 600/- p. m.

Sri. JOHNSON JOSEPH,
PAZHAMBILLY
PANAMBUKADU
VALLARPADOM
ERNAKULAM – 682 504

The appointment is subject to the following conditions:-

1. He shall be bound by the National Pension Scheme introduced by the State Government. In eligible case, the mobility to Kerala Service Rules, Part III, Pension Scheme will be allowed as per the G.O. read (4) above, if he opt so;
2. His appointment will be subject to the satisfactory report of enquiry into his antecedents;

3. His conditions of service shall be governed by the Kerala High Court Service Rules, 2007 and other relevant rules in force from time to time;
4. He shall be on probation for a period of two years on duty within a continuous period of three years;
5. He shall have to submit one month's advance notice in writing in the event of his resignation or leaving the High Court Service;
6. He must join the Group Insurance Scheme, Group Personal Accident Insurance Scheme and State Life Insurance on joining duty. He must also join the General Provident Fund Scheme within one year from the date of joining duty. He may also join the Family Benefit Scheme, if he so desires;
7. He is directed to submit the details regarding his movable and immovable properties in the prescribed format on his joining duty in the High Court.

If he agrees to the above terms and conditions, he is directed to **report for duty within ten days** from the date of receipt of this appointment order, with the following documents;

1. Original certificates in proof of age and qualifications;
2. Four recent passport size photographs;
3. Medical Certificate of fitness in the form appended herewith, issued by a Civil Surgeon or Honorary Medical Officer of Civil Surgeon's rank or the Director of Indigenous Medicine;
4. Caste Certificate/ Non-Creamy Layer Certificate, as the case may be;
5. Duly filled in SPARK FORM NO.1 appended herewith along with supporting documents in original;
6. Duly filled in statement of properties in the proforma appended herewith.

contd...

In case he fails to report for duty within **ten days** from the date of receipt of this order, his appointment will be treated as cancelled without further notice.

(By Order)


K. Haripal

Registrar General

To

- The person concerned.
- The Private Secretary to the Chief Justice, High Court.
- The Public Relations Officer, High Court.
- The Joint Registrar in charge of Chauffeurs, High Court
- The Assistant Registrar in charge of Chauffeurs, High Court
- The Section Officer in charge of Chauffeurs, High Court
- The Superintendent(Vehicles), High Court
- The Confidential Assistants to the Registrars and Additional Registrar
(General Administration), High Court.
- The Security Officer, High Court
- The Finance Wing, High Court.
- The G (Accounts - II & III) Sections, High Court.
- ✓ The IT Section, High Court (for uploading in the website).
- The Administrative Records Section, High Court (2 Copies)
- The A4 Seat, High Court.
- The File / Stock File.